

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC. VII-38/2022/2287/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Jitu Moni Barman,  
District & Sessions Judge,  
Goalpara.

Dated Guwahati, the <sup>th</sup> 16 March, 2023.

Sub:- **Earned Leave.**

Ref:- Your Letter No. DJG/1237 Dated the 13.03.2023.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted **earned leave for five days from 14.03.2023 to 18.03.2023, along with station leave permission, for the aforesaid period (suffixing 19.03.2023)**, subject to submission of your Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati as well as duly filled leave application. Further, you have been allowed to hand over charge to the Additional District & Sessions Judge, Goalpara for the aforesaid period.

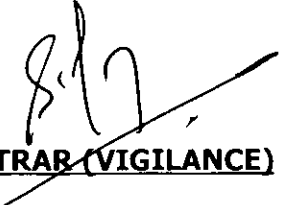
Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-38/2022/2288-2289/A**, dated , 16-03-2023

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**